

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.438/2001

Monday, this the 24th day of September, 2001.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

G.Ganesan,
Head Mechanic,
Government of India Press,
Koratti,
Khanna Nagar,
Koratti-680 309. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. Union of India represented by
the Secretary to Government,
Ministry of Urban Affairs & Employment,
New Delhi.

2. The Director of Printing,
'B' Wing, Nirman Bhavan,
2-Maulana Azad Road,
New Delhi-11.

3. The Manager,
Government of India Press,
Koratty,
Khanna Nagar,
Thrissur-680 309. - Respondents

By Advocate Ms S Chitra, ACGSC

The application having been heard on 24.9.2001, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant, a Head Mechanic, Government of India
Press, Koratti, is aggrieved by rejection of his
representation for placement in the higher scale under the

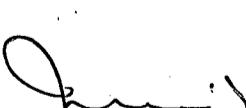
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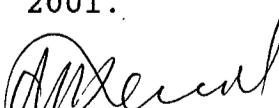
Assured Career Progression Scheme, by the order dated 10.4.2001. He seeks to have the impugned order set aside, for a declaration that he is entitled to get two financial upgradation as per the ACP Scheme and a direction to the respondents to give him the benefit.

2. When the application came up for hearing, learned counsel for the applicant referred us to ground (C) of the O.A. where O.M.No.35034/I/97-Estt(D) dated 10.2.2000 is mentioned and prayed that the second respondent may be directed to reconsider the issue, in the light of the above Office Memorandum. Learned counsel for the respondents states that if the applicant would make a fresh representation referring to the said O.M., the second respondent would consider the same in the light of the O.M. and give an appropriate reply within a reasonable time and the application may be disposed of with a direction in that regard.

3. In view of the submission made by the learned counsel on either side, we dispose of the application permitting the applicant to make a detailed representation to the second respondent inviting attention to the O.M. dated 10.2.2000 within two weeks from today, and directing the second respondent to consider the representation and to give an appropriate reply to the applicant within a period of two months from the date of receipt of the representation. There is no order as to costs.

Dated, the 24th September, 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

APPENDIX

1. Annexure A1 : True copy of the rel~~ev~~ving order dated 12.3.1971 issued to the applicant.
2. Annexure A2 : True copy of the representation dated 31.1.2001 submitted by the applicant to the 2nd respondent.
3. Annexure A3 : True copy of the order No.22011/1/10(a) 2000/EI/173 dated 10.4.2001 issued by the 3rd respondent to the applicant.

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